GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1234 ANSWERED ON:17.08.2012 DECLINE IN SEX RATIO

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether as per 2011 Census female sex ratio is on the decline in the country;
- (b) if so, the reasons therefor along with male and female ratio in rural and urban areas during each of the last three years and the current year, State/UT-wise;
- (c) the number of cases of female foeticides reported in various States and the number of clinics and doctors punished under the Preconception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 for the said act during the said period, State/UT-wise;
- (d) whether the Government has taken/proposed certain measures including review of the ongoing schemes and amendments in the PC&PNDT Act, 1994 to improve the sex ratio in the country particularly in those States wherein the sex-ratio is declining sharply; and
- (e) if so, the details thereof along with the funds allocated and released in this regard during the said period, State/ UT-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

- (a): No Sir.
- (b): In light of (a) above, question does not arise.
- (c): As per the National Crime Record Bureau, a total of 123,111and 132 cases of foeticide have been reported in various States in 2009, 2010 and 2011 respectively as per details at Annexure-I.

A total 465 cases have been filed against violations under the Pre-conception and Pre-natal Diagnostic techniques (Prohibition of Sex Selection) Act, 1994 and 30 persons have been convicted under the law during the last three years. State-wise details are at Annexure- II & III respectively.

- (d): The recent initiatives undertaken by Government of India to strengthen effective implementation of the Act include the following:
- # Amendment to Rule 11 (2) of the PC & PNDT Rules, 1996 to provide for confiscation of unregistered machines and further punishment under the Act
- # Amendment to regulate the use of portable ultrasound equipment and services offered by mobile genetic clinics.
- # Amendment to allow the doctors to be registered with a maximum of two USG clinic/centers within a district only.
- # Amendment to Rule 5(1) of the PC&PNDT Rules, 1996 regarding enhancement in Registration fee for bodies under PC&PNDT Act.
- # Amendment to Rule 13 of the PNDT Rules, 1996 with regard to mandating every Genetic Counseling Centre, Genetic Laboratory, Genetic Clinic, Ultrasound Clinic and Imaging Centre to intimate every change of employee, place, address and equipment installed, to the Appropriate Authority 30 days in advance of the expected date of such change, and seek issuance of a new certificate.
- # A Ministerial meeting was held under the Chairpersonship of Hon. HFM with Health Ministers of States on 28th September, 2011 at New Delhi to focus sharply on those areas where child sex ratio is skewed against the girl child.
- # 17 states with the most skewed child sex ratio have been identified for concerted attention. A meeting of Health Secretaries of these States was first convened on 20th April 2011, followed by several review meetings.
- # Inspections by the National Inspection and Monitoring Committee have been scaled up. NIMC has been reconstituted and apart

from inspections further empowered to oversee follow-up action by Appropriate Authorities against organizations found guilty of violations under the Act during inspections.

- # Operational guidelines for Grant in Aid to Non-Governmental Organizations have been revised to ensure targeted use of resources for awareness generation of the Act.
- # States have been asked to take advantage of funding available under NRHM for strengthening infrastructure and augmentation of human resources required for effective implementation of the PC & PNDT Act.
- # States have been advised to focus on districts/blocks/villages with low Child Sex Ratio to ascertain the causes, plan appropriate BCC campaigns and effectively implement provisions of the PC & PNDT Act.
- (e): Funds are released to the States based on needs reflected by them in their State PIPs for undertaking activities that include IEC/BCC activities against gender discrimination & about provisions of PC&PNDT Act) and support for dedicated PNDT cells etc. State-wise details of funds allocated for the above state activities to States/UTs during the last three years are at Annexure-IV.